

**GOVERNMENT OF INDIA
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION**

**LOK SABHA
STARRED QUESTION NO. 207
TO BE ANSWERED ON WEDNESDAY, THE 30TH NOVEMBER, 2016**

MPLAD SCHEME

***207. SHRI SUDHEER GUPTA:
SHRI T. RADHAKRISHNAN:**

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether adequate steps have been taken by the Government for making the MPLAD Fund Scheme more effective and if so, the details thereof;**
- (b) whether the Government proposes to link various central schemes with MPLAD Fund Scheme and if so, the details thereof;**
- (c) whether the Government also proposes to increase the amount and relax norms for utilisation of MPLAD fund and if so, the details thereof and the action taken thereon; and**
- (d) the details of durable assets created under MPLAD scheme during the current Lok Sabha?**

ANSWER

**MINISTER OF STATISTICS AND PROGRAMME IMPLEMENTATION [SHRI
D.V. SADANANDA GOWDA]**

(a) to (d): A statement is laid down on the table of the House.

Statement referred to in reply to parts (a) to (d) of Lok Sabha Starred Question No. 207 for answer on 30.11.2016.

(a): Yes, Madam.

Implementation of the Members of Parliament Local Area Development Scheme (MPLADS) is governed by the Guidelines on MPLADS, which are reviewed and revised from time to time *inter-alia* on the basis of feedback from MPs, States, District Authorities, etc., recommendations and advice from Parliamentary Committees, recommendations and advice of Comptroller & Auditor General / Public Accounts Committee, internal examinations and discussions in the Ministry, etc. in order to improve the design and implementation of the scheme.

The Ministry regularly reviews the implementation of the Members of Parliament Local Area Development Scheme (MPLADS) through national-level review meetings with officers of State Governments/Districts and visits to States/Districts.

The Ministry undertakes third party physical monitoring of the MPLADS works in selected districts through independent agencies from time to time.

A new integrated MPLADS website, developed on state-of-the-art Microsoft technology platform with built in security features is under implementation. This new website provides single point of reference for all stake holders including Members of Parliament and District Authorities. Since 1st April 2015 all MPLADS funds releases are being made only through this website.

Training on MPLADS website is imparted to officers of State Governments/District Administrations.

(b): Para 3.17 of the Guidelines on MPLADS stipulates that MPLAD Scheme can be converged in individual / stand-alone projects of other Central and State Government schemes provided such works of Central / State Governments Schemes are eligible under MPLADS.

Funds from local bodies can similarly also be pooled with MPLADS works.

Para 3.17.1 and 3.17.2 of the Guidelines on MPLADS stipulates that funds from MPLADS can be converged with MGNREGA and Khelo India: National Programme for Development of Sports with the objective of creating more durable assets.

The MPs may recommend augmentation by certain amount out of his MPLADS funds in a Centrally sponsored Scheme against central plus State share indicating the geographical area where to be implemented and the amount recommended, but will not be permitted to indicate the beneficiaries, who will continue to be as per any prior list/priority list already drawn up by the District Authority, and the list would not require a change on the request of the MP.

MPs may recommend funds for augmentation of funds for Schemes such as 'Swachh Bharat Abhiyan' which provide for construction of individual toilets.

(c): A joint representation of MPs was received in this Ministry through Prime Minister's Office to enhance annual allocation of MPLADS funds. Earlier, in similar requests, Department of Expenditure had communicated that they were not in favour of increasing the allocation. The joint representation of MPs has been forwarded to Department of Expenditure, Ministry of Finance.

At present there is no proposal in the Ministry to relax norms for utilization of MPLADS funds.

(d): The works are recommended by the honourable MPs and are sanctioned as well as executed through District Authorities concerned. The specific data is maintained at the District level and only broad parameters are maintained by this Ministry. Based on the latest Monthly Progress Reports received from the District Authorities, as on 28.11.2016, 74316 works have been completed during the current Lok Sabha.
